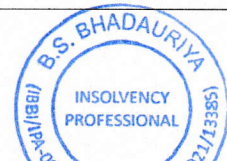


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RCI INDUSTRIES AND TECHNOLOGIES
LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	RCI INDUSTRIES AND TECHNOLOGIES LIMITED
2.	Date of Incorporation of Corporate debtor	7 th January, 1992
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: L74900DL1992PLC047055
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 421, 4th Pearl Omaxe, Netaji Subhash Place, Pitampura 110034, Delhi Also at: Production Unit #1: Plot no. 84-85, HPSIDC Industrial Area, Baddi, District Solan 173205, Himachal Pradesh Production Unit #2: Khasra No. 377/175 & 378/175 Village Rakh Ram Singh, Tehsil - Nalagarh, District Solan 174101, Himachal Pradesh
6.	Insolvency Commencement date in respect of corporate debtor	25 th November, 2022 (Order uploaded at NCLT website on November 29, 2022)
7.	Estimated Date of closure of insolvency resolution process	24 th May, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mr. Brijesh Singh Bhadauriya, IBBI/IPA-002/IP-N01045/2020-2021/13385, AFA Valid till March 09, 2023
9.	Address and Email of the Interim Resolution Professional as registered with the Board	C-II/ 08, Mangal Apartment, Vasundhara Enclave, Delhi 110096 Email: bsb@bsbandassociates.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	C-II/ 08, Mangal Apartment, Vasundhara Enclave, Delhi 110096 Email: cirp.rci.industries.technologies@gmail.com
11.	Last Date of Submission of Claims	13 th December, 2022 (14 th day from the date of receiving admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable



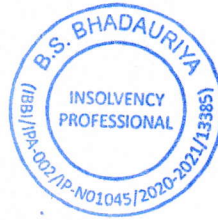
Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench III, ordered the commencement of a Corporate Insolvency Resolution Process against **RCI INDUSTRIES AND TECHNOLOGIES LIMITED** on 25th November, 2022 (Order uploaded at NCLT website on November 29, 2022).

The creditors of **RCI INDUSTRIES AND TECHNOLOGIES LIMITED** are hereby called upon to submit their claims with proof, on or before **13th December, 2022** (14th day from the date of receiving admission order) to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



A handwritten signature in blue ink, appearing to read "Brijesh Singh Bhadauriya".

Brijesh Singh Bhadauriya,
IBBI/PA-002/IP-N01045/2020-2021/13385,
AFA Valid till March 09, 2023

C-II/ 08, Mangal Apartment, Vasundhara Enclave, Delhi 110096
Email: bsb@bsbandassociates.in, cirp.rci.industries.technologies@gmail.com

Place: New Delhi
Date: 30.11.2022

अब तक 21 ढाई गिरफ्तार

सजूमा गांव पुलिस छावनी में तबदील, 3 एफआईआर में 110 के खिलाफ केस दर्ज

कैथल, 30 नवंबर (हम)

जिला परिषद व पंचायत के चुनाव के नतीजे के बाद जीत के जश्न के दौरान गांव सजूमा में दो पक्षों में हुए संघर्ष के बाद सजूमा गांव में भारी पुलिस बल तैनात कर दिया है। पुलिस ने आरोपियों के खिलाफ कार्रवाई शुरू कर दी है। पुलिस ने अब तक तीन अलग अलग एफआईआर दर्ज कर 110 लोगों को नामजद किया है। इनमें से 21 लोगों को गिरफ्तार किया जा चुका है। रविवार को दर्ज पहली एफआईआर में 75 और मंगलवार को दर्ज एफआईआर में 5 व तीसरी एफआईआर में 30 लोगों को नामजद किया गया है।

गत दिवस गांव के दोनों पक्षों के लोगों ने एसपी से मुलाकात की थी। एक पक्ष के लोगों ने कहा था कि पुलिस उन्हीं के पक्ष के लोगों के मामला दर्ज कर रही है जबकि दूसरे



कैथल के सजूमा गांव में बुधवार को तैनात पुलिस बल। - हम

एसआईटी गठित

एसपी मकसूद अहमद ने इस मामले को जांच के लिए एसआईटी गठित कर दी है। डीएसपी सुनील कुमार को इंचार्ज बनाया गया है। कलायत थाना प्रभारी बलदेव सिंह को जांच से हटा दिया गया है। सुरक्षा को लेकर गांव में दिन और रात को 100 पुलिस कर्मचारी तैनात किए गए हैं। हालांकि अब गांव में माहौल शांत है। इस मामले में अलग-अलग तीन केस दर्ज हो चुके हैं।

पक्ष के लोगों के खिलाफ कोई कार्रवाई नहीं की जा रही। अगर इन्हें इंसाफ नहीं मिला तो वे गांव छोड़कर चले जाएंगे। इसके बाद पुलिस ने मंगलवार को गांव सजूमा के

बालकानन व एक महिला स्नेहा के बयान पर दूसरे पक्ष के 35 लोगों को अदालत ने एक नाबालिग से दुष्कर्म के अपराध में दोषी अध्यापक को 25 साल के कारावास और 80 हजार रुपए जुर्माने की सजा सुनाई है। इस बारे में पीड़ित की मां की शिकायत पर 27 जुलाई 2019 को महिला थाने में आईपीसी की धारा 376, 506, पोक्सो एक्ट की धारा 6 और आईटी एक्ट की धारा 67-बी के तहत केस दर्ज किया गया था। आरोप है कि दोषी अनिल कुमार ने एक स्कूल में अध्यापक के रूप में कार्य करते हुए नौवीं कक्षा की एक छात्रा को अश्लील फिल्में दिखाकर उसका शोषण किया और जगजगदस्ती शारीरिक संबंध बनाए। दोषी पहले से ही जेल में बंद है।

कलायत थाना प्रभारी का तबादला

एसपी कैथल मकसूद अहमद ने मामले में कलायत के एसएचओ इंस्पेक्टर बलदेव सिंह को तबादला कर उन्हें चौका का एसएचओ लगाया है। दलबीर सिंह को कलायत के एसएचओ की जिम्मेदारी सौंपी गई है। वे इससे पहले थाना चौका के प्रभारी थे। हालांकि पुलिस विभाग इसे फुटी का तबादला बता रहा है। बुधवार को अन्य तबादलों की सूची भी जारी की गई।

जिला परिषद और ब्लाक समिति में जीत गया था। रविवार शाम को वे गांव के मंदिर में पूजा करने के लिए जा रहे थे। उसी समय दूसरे पक्ष के लोगों ने उन पर हमला कर दिया। उनके वाहन तोड़ दिए गए। उन्हें जातिसूचक शब्द भी कहे गए। उन्होंने वहां से भाग कर जान बचानी पड़ी। उनकी मांग है कि पुलिस जल्द मारपीट करने वाले सभी आरोपियों को गिरफ्तार करे। जिस पक्ष ने विवाद किया है गांव के मंदिर और स्कूल उनकी तरफ ही हैं। मामले की निष्पक्ष जांच होनी चाहिए।

सैनी मोहल्ले में हुई महापंचायत



कलायत के गांव सजूमा में बुधवार को पंचायत के दौरान मौजूद लोग। - निस

कलायत, 30 नवंबर (निस)

डीएसपी ने की शांति व भाईचारे की अपील

कलायत थाना के अधीन आने वाले गांव सजूमा में जिला पार्षद व ब्लाक समिति के परिणाम उपरांत विजयी जलूस के दौरान हुई हिंसा के उपरांत गांव में शांति बहाली के प्रयास तेज हो गए हैं। बुधवार को आसपास के गांव के गणमान्य लोगों में शामिल गांव धुंधरेडी, सिन्द, कुराड़ से पहुंचे पूर्व सरपंच सतवीर सिंह, सरपंच सुखविंद, रणधीर सिंह, पलाराम, रामकुमार, बलजीत सिंह, मेवा सिंह, सतीश

कुमार, रघुवीर सिंह, रामपाल सिंह द्वारा मौजिज लोगों से संपर्क कर सैनी मोहल्ले में पंचायत कर ग्राम वासियों से आपसी भाईचारा व शांति बनाए रखने की अपील की गई।

सुबह करीब 2 घंटे तक चली महापंचायत में मौजूद लोगों ने अपना सुन ली। इस दौरान डीएसपी सुनील कुमार के निर्देश पर भारी संख्या में पुलिस कर्मचारी गलियों में लगातार गश्त करते रहे तथा पल पल कह खबर पर नजर रखे हुए थे। दोपहर करीब साढ़े तीन बजे डीएसपी सज्जन कुमार ने गांव के मौजिज लोगों से मुलाकात कर शांति बहाल करने की अपील की गई।

गीता जयंती महोत्सव पर्यटकों को लुभा रहे कलाकार

कुरुक्षेत्र, 30 नवंबर (हम)

अंतरराष्ट्रीय गीता जयंती महोत्सव में जहां चारों तरफ रौनक है, वहीं लोक कलाकार ब्रह्मसरोवर के किनारे अपने लोक वाद्य यंत्रों से पर्यटकों को लुभाने का काम कर रहे हैं। इन्होंने कलाकारों में से एक सपेरा बीन पार्टी अपनी संस्कृति को बढ़ावा देने के लिए महोत्सव में जगह-जगह घूम कर अपनी लोक वाद्य कला बीन का प्रदर्शन कर रही हैं। पुरानी कबाड़ की चीजों और तारों से पेंटिंग बनाकर जहां पर्यवरण संरक्षण को पहल की जा रही है वहीं इन पेंटिंग से कलाकार उदित नारायण बैसला गीता महोत्सव में अपनी इस अनूठी कला से सबको आकर्षित कर रहे हैं। महोत्सव में विदेशी मेहमानों का आना लगातार जारी है। इनमें दूसरे देशों के राजदूत भी शामिल हैं। बुधवार को भारत में अजरबैजान के राजदूत अशराफ शेखालीयेव व



कुरुक्षेत्र में बुधवार को ब्रह्मसरोवर पर प्रस्तुति देते कलाकार। - हम

विधायक रणधीर गोलन की टिप्पणी से विश्वकर्मा समाज खफा



घरौड़ा में बुधवार को पददर्शन करते विश्वकर्मा समाज के लोग। - निस

घरौड़ा, 30 नवंबर (निस)

पुंडरी विधानसभा से विधायक रणधीर गोलन की टिप्पणी का विश्वकर्मा समाज ने विरोध किया है। विधायक गोलन की सदस्यता रद्द करने की मांग को लेकर समाज के लोगों ने शहर में गोलन का पुतला फूँका और नारेबाजी की। समाज के लोगों ने गोलन को सार्वजनिक तौर पर समाज से माफी मांगने की भी मांग की है। गोलन की सदस्यता रद्द किए जाने की मांग को लेकर समाज के लोगों ने एसडीएम कार्यालय में प्रवेश मुख्यमंत्री मनोहर

लाल के नाम जापन सौंपा। साथ ही चेलावनी दी कि गोलन जल्द ही समाज से माफी मांगें नहीं तो प्रदर्शन और भी उग्र होगा। बुधवार को विश्वकर्मा समाज के लोग विश्वकर्मा धर्मशाला में एकत्रित हुए। जहां से उन्होंने विधायक रणधीर गोलन के खिलाफ रोष प्रदर्शन शुरू किया। रोष प्रदर्शन रेलवे रोड, सर्विस रोड, बरतन रोड से होता हुआ एसडीएम कार्यालय पहुंचा। जहां समाज के लोगों ने सड़क पर रणधीर गोलन का पुतला फूँका। एलडीएम की गैर मौजूदगी में वहां मौजूद कर्मचारी ने जापन लिया।

नाबालिग से दुष्कर्म के दोषी अध्यापक को 25 साल कैद

कैथल, 30 नवंबर (हम)

कैथल के अतिरिक्त जिला एवं सत्र न्यायाधीश पूनम सुनेजा की अदालत ने एक नाबालिग से दुष्कर्म के अपराध में दोषी अध्यापक को 25 साल के कारावास और 80 हजार रुपए जुर्माने की सजा सुनाई है। इस बारे में पीड़ित की मां की शिकायत पर 27 जुलाई 2019 को महिला थाने में आईपीसी की धारा 376, 506, पोक्सो एक्ट की धारा 6 और आईटी एक्ट की धारा 67-बी के तहत केस दर्ज किया गया था। आरोप है कि दोषी अनिल कुमार ने एक स्कूल में अध्यापक के रूप में कार्य करते हुए नौवीं कक्षा की एक छात्रा को अश्लील फिल्में दिखाकर उसका शोषण किया और जगजगदस्ती शारीरिक संबंध बनाए। दोषी पहले से ही जेल में बंद है।

वृशु प्रतियोगिता में खिलाड़ियों ने दिखाया दमखम



कैथल में बुधवार को मुख्य अतिथि के साथ विजेता खिलाड़ी। - हम

कैथल, 30 नवंबर (हम)

जिला स्तरीय वृशु कप प्रतियोगिता का आयोजन होली चाइल्ड पब्लिक स्कूल में किया गया। जिला वृशु संघ के सचिव दीपक कुमार लोट ने बताया कि प्रतियोगिता में पूरे जिले से 15 स्कूलों के लगभग 80 खिलाड़ियों ने दमखम दिखाया। प्रतियोगिता के शुभारंभ के मुख्य अतिथि राकेश गुप्ता ने खिलाड़ियों को शुभकामनाएं दी। होली चाइल्ड पब्लिक स्कूल के प्रधानाचार्य अशोक अरोड़ा ने खिलाड़ियों को संबोधित किया। समापन समारोह के मुख्य अतिथि जिला खेल एवं युवा कार्यक्रम

'हरियाणा व जर्मनी में शिक्षा एक्सचेंज कार्यक्रम को आगे बढ़ाने की जरूरत'

यमुनानगर, 30 नवंबर (हम)

जर्मनी के फ्रैंकफर्ट से निर्वाचित सांसद राहुल कंबोज ने हरियाणा व जर्मनी में शिक्षा एक्सचेंज कार्यक्रम को आगे बढ़ाने की वकालत की है। उन्होंने कहा कि शिक्षा के क्षेत्र में हरियाणा ने काफी तरक्की की है। कई नए प्रयोग किए गए हैं जो सफल रहे। इसी तरह के प्रयोग जर्मनी में भी हो सकते हैं। वहीं जर्मनी में शिक्षा में कहीं अलग प्रोजेक्ट चल रहे हैं जिन्हें हरियाणा में भी लागू किया जा सकता है। यमुनानगर के आजाद नगर में शहीद उधम सिंह राष्ट्रीय एकता मंच के अध्यक्ष जसमेर सिंह कंबोज के निवास पर आयोजित कार्यक्रम में पहुंचे सांसद राहुल कंबोज ने बताया कि इस तरह के कार्यक्रम के आदान-प्रदान के लिए प्रयास किए जाएंगे।

गुजरात में फिर से बहुमत से बनेगी भाजपा सरकार : गौरव पाडला

कैथल, 30 नवंबर (हम)



गौरव पाडला ने कहा कि जिस प्रकार से केंद्र की मोदी सरकार और राज्य की गुजरात सरकार ने जनकल्याणकारी नीतियों को घर-घर तक पहुंचाने का काम किया वहीं योजनाओं को आम जनमानस से जोड़ने के लिए बनाई गई नीतिगत व्यवस्था से खुश होकर जनता कमल का फूल का बटन दबाकर फिर से भाजपा सरकार बनायेगी। उन्होंने दावा किया कि गुजरात में कांग्रेस और 'आप' का खाता भी नहीं खुलेगा।

विश्व एड्स दिवस आज 2 बच्चों में भी हुई पुष्टि

353 रोगियों ने बढ़ाई कैथल स्वास्थ्य विभाग की चिंता

कैथल, 30 नवंबर (हम)

कैथल की एक गामड़ी सहित जिले के 5 गांवों में एड्स (एचआईवी पॉजिटिव) मरीजों की संख्या बढ़ रही है। इतना ही नहीं कैथल जिले में 2 छोटे बच्चों को भी एड्स की पुष्टि हुई है। मरीजों की संख्या में हो रही वृद्धि व बच्चों

का पॉजिटिव मिलना चिंता का विषय है। विभागीय आंकड़ों पर नजर दौड़ाए तो अप्रैल 2022 से नवंबर 2022 में 16251 लोगों के सामान्य सैपल लिए गए जिसमें 146 लोग एड्स से ग्रस्त मिले। इनमें 110 पुरुष व 36 महिलाएं शामिल हैं। इसी प्रकार गर्भवती महिलाओं व बच्चों के इसी अर्वाधि

में 14875 सैपल लिए गए जिसमें 8 महिलाओं को भी एड्स की पुष्टि हुई। चिंता की बात यह है कि इस बार 8 से 12 वर्ष के बच्चों की आयु के 2 बच्चे भी एचआईवी पॉजिटिव मिले। बाक्स 'एआरटी सेंटर में दी जाती है मुफ्त दवाई' काउंसलर सुनील कुमार ने बताया

कि जिला नागरिक अस्पताल कैथल में एआरटी सेंटर खोला गया है। इसमें रोगियों के टेस्ट करवाए जाते हैं। मरीज का नाम गोपनीय रखा जाता है और उसे निशुल्क दवाई दी जाती है। उन्होंने कहा कि बचाव व जागरूकता ही एड्स का इलाज है।

GOVERNMENT OF HARYANA TENDER NOTICE				
SR. NO.	NAME OF BOARD/ CORP./AUTH.	NAME OF WORK/ NOTICE/TENDER	OPENING DATE/ CLOSING DATE (TIME)	AMOUNT/ EMD (APPROX.) in Rupees
1	HARYANA FOREST DEVELOPMENT CORPORATION LIMITED HISAR	GALVANIZED IRON WIRE 2MM, ISI MARK HOT DIP WITH PRINT PREMIUM PACKING MINIMUM 200 GSM	30.11.2022 07.12.2022	49.50 LACS

WEBSITE OF THE BOARD/CORP./AUTH.: hfdg.gov.in
 NODAL OFFICER/CONTACT DETAILS/E-MAIL: 9416067122
 FOR FURTHER INFORMATION KINDLY VISIT: www.haryanaaprocurement.gov.in or www.tenders.hry.nic.in
 PRDH/113/2023/40/140861/1/14

Citrus Fruit Grower से संबंधित कोर्स के लिये आवेदन आमंत्रित (सूचना)

सर्व साधारण को सूचित किया जाता है कि फल उत्कृष्टता केन्द्र, मांगेआना जिला सिरसा (हरियाणा) पर वर्ष 2022-23 में Citrus Fruit Grower से संबंधित कोर्स (QP) करवाया जाना है। इच्छुक प्रार्थी दिनांक - 30.11.2022 को प्रातः 11:00 बजे से उद्यान विभाग की वेबसाइट (kaushal.hortharyana.gov.in) के माध्यम से उक्त प्रशिक्षण हेतु ऑनलाइन आवेदन कर सकते हैं।

प्रशिक्षण कार्यक्रम की सूची			
केन्द्र का नाम	कोर्स का नाम	शैक्षणिक वायता	सीटों की संख्या
फल उत्कृष्टता केन्द्र, मांगेआना (सिरसा)	Citrus Fruit Grower (200 Hours)	10वीं उत्तीर्ण	20

प्रशिक्षण कार्यक्रम हेतु प्रार्थी को आयु न्यूनतम 18 वर्ष व अधिकतम 30 वर्ष होनी चाहिए।
 प्रशिक्षण के लिये फल उत्कृष्टता केन्द्र, मांगेआना पर सीटों की संख्या 20 है।
 प्रार्थी हरियाणा का स्थाई निवासी होना चाहिए।
 प्रार्थियों का चयन कक्षा 10वीं के अंकों की मॅरिट के आधार पर होगा।
 कार्डसलिंग दिनांक- 15.12.2022 को प्रातः 11:00 बजे फल उत्कृष्टता केन्द्र, मांगेआना में होगी।
 आवेदनकर्ता अपने जरूरी कागजात जैसे कि आधार कार्ड, 10वीं कक्षा की मार्कशीट, बैंक पासबुक, पैन कार्ड, परिवार पहचान पत्र की फोटो प्रति, पासपोर्ट साइज फोटो एवं मूल रूप में कार्डसलिंग के दौरान अपने साथ लेकर आवें।
 नोट :- प्रशासनिक कारणों से कोर्स की अवधि को आगे बढ़ाया जा सकता है। प्रशिक्षण कार्यक्रम के दौरान हरियाणा सरकार एवं स्वास्थ्य विभाग द्वारा जारी की गई Covid-19 के सभी नियमों का पालन करना अति आवश्यक है। अधिक जानकारी के लिये केंद्र अधिकारी (मो. 93548-01351) से संपर्क कर सकते हैं।
 उपनिवेशक उद्यान, फल उत्कृष्टता केन्द्र, मांगेआना (सिरसा)
 PRDH/1149/11/25/2023/14069/11/4

प्रपत्र ए सार्वजनिक घोषणा	
[भारतीय दिवाला और शोपन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए) ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन]	
आरटीआई इंटरनेट एंड टेक्नोलॉजी लिमिटेड के लेनदारों के ध्यानार्थ	
संबंधित विवरण	
1. कार्पोरेट लेनदार का नाम	आरटीआई इंटरनेट एंड टेक्नोलॉजी लिमिटेड
2. कार्पोरेट लेनदार के निगमन की तिथि	07 जनवरी, 1992
3. प्राधिकरण जिसके अधीन कार्पोरेट लेनदार निगमित / पंजीकृत है	राजस्टार ऑफ कम्पनीज-दिल्ली
4. कार्पोरेट लेनदार के लेनदार पहचान संख्या / सीमांत अधिकार पहचान संख्या	L74900DL1992PLC047055
5. कार्पोरेट लेनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (भाडे कोड) का पता	पंजीकृत कार्यालय: युनिट नं. 421, चौथा पल ओम्नेक्स, मेगाजी सुभाष प्लेस, भीममयूर, दिल्ली-110034 इसके अलावा: प्रोडक्शन युनिट #1: प्लॉट नं. 84-85, एचपीएसआईडीसी इंडस्ट्रियल एरिया, बडी, थिला सोलन, हिमाचल प्रदेश-173205, प्रोडक्शन युनिट #2: खसरा नंबर 377 / 175 और 378 / 175 ग्राम रथ राम सिंह, तारसील-नालागढ़, थिला सोलन, हिमाचल प्रदेश-174101
6. कार्पोरेट लेनदार के संबंध में ऋण शोध आसक्ति विधि	25 नवंबर, 2022 (आदेश 29 नवंबर, 2022 को राष्ट्रीय लेनदारों को विवरण पर उपलब्ध किया गया)
7. ऋण शोध आसक्ति समाधान प्रक्रिया के समापन की पूर्वनिर्धारित तिथि	24 मई 2023 (समाधान प्रक्रिया शुरू होने की शारीरिक से 180 दिन)
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध आसक्ति प्रोफेशनल का नाम और संपर्क जानकारी	बुजेस सिंह भदौरिया पं.जी. सं. : IBS/HPA-002/HP-ND/1045/2020-2021/13385 एफफाई सं. : 06 नवंबर 2023 तक
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	पता : सी-1 / 08, मंगल अपार्टमेंट, वरुंधरा एचवेल, दिल्ली-110096 ईमेल : bsb@bsbandassociates.in
10. अंतरिम समाधान प्रोफेशनल का पताधार हेतु प्रमुखता, भता और ई-मेल	पता : सी-1 / 08, मंगल अपार्टमेंट, वरुंधरा एचवेल, दिल्ली-110096 ईमेल : chirp.rci.industries.technologies@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	13 दिसंबर, 2022 (आदेश प्राप्त करने की तिथि से 14वें दिन)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के तहत (यदि) के तहत अनिश्चितता लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13. किसी श्रेणी में लेनदारों को अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है	(क) वेब लिंक : https://bbi.gov.in/home/downloads (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिनियम नई दिल्ली पीए-III में दिनांक 25 नवंबर, 2022 को आरटीआई इंटरनेट एंड टेक्नोलॉजी लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। (आदेश 29 नवंबर, 2022 को राष्ट्रीय लेनदारों को विवरण पर उपलब्ध किया गया)

आरटीआई इंटरनेट एंड टेक्नोलॉजी लिमिटेड के लेनदारों से एतद्वारा आगे सूचना का प्रमाण 13 दिसंबर, 2022 (आदेश प्राप्त करने की तिथि से 14वें दिन) को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के संज्ञक अर्पण आदेशन 10 से सम्बंधित पत्र पर प्रस्तुत करने की मांग की जाती है।

विधायक लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ संबंधित विधायक लेनदार (लागू नहीं) जैसा कि प्रविष्टि सं.12 के संज्ञक सूचीकृत है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रेषित सं. 13 के संज्ञक सूचीकृत तीन ऋण शोध अक्षमता प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सं. 1 में (लागू नहीं) नियुक्त करना।

दावे के फर्जी दावों का प्रमाण की प्रस्तुति पंजीकृत होगी। बुजेस सिंह भदौरिया दिनांक: 30.11.2022 अंतरिम समाधान प्रोफेशनल, आरटीआई इंटरनेट एंड टेक्नोलॉजी लिमिटेड IBS/HPA-002/HP-ND/1045/2020-2021/13385

हरियाणा राज्य एड्स कंट्रोल सोसायटी पंचकूला

आइए भेदभाव को रोकें और एच आई वी एड्स के साथ जी रहे लोगों के लिए आवाज बनें

विश्व एड्स दिवस 1 दिसम्बर, 2022

हरियाणा सरकार द्वारा HIV के साथ जी रहे लोगों के लिए हर महीने 2250 रुपये की विशेष वित्तीय सहायता

HAIDS Helpline 1097

जानें समझें, जुग-जुग जीये

क्या आपके मन में भी HIV/AIDS से संबंधित कोई जिज्ञासा या सवाल है?

To download NACO AIDS App. Scan QR Code

For Android Users



Home First Finance Company India Private Limited

CIN:L65990MH2010PLC240703,

Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV A [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(12) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

S. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Market Value	EMD Amount	Date and Time of Auction	Last Date & Time of Submission of EMD & Documents	Number of Authorised Officer
1.	chandrapal, ram lali	Flat No. S-1, 2nd Floor, Plot No.-790, in ganesh nagar, niwaru road, jaipur Rajasthan 302012	10-04-2022	14,94,510	24-11-2022	13,05,000	1,30,500	02-01-2023 (11am-2pm)	31-12-2022 (Upto 5pm)	9782573183

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://homefirst.auctiontiger.net>). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 01-12-2022, Place: Jaipur

Sd/- Authorized Officer,
Home First Finance Company India Private Limited

"Form No. INC-25A"

Before the Regional Director,
Ministry of Corporate Affairs
Northern Region

In the matter of the Companies Act, 2013, section 14 of the Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of M/s FCSL Asset Management Limited (CIN: U67100DL2021PLC390392) having its registered office at M-6, SF, Market Greater Kailash-II Delhi Central Delhi - 110048.

Applicant

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30.11.2022 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director (B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003), within Twenty One days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

For and on behalf of the Applicant

Sd/-
Rakesh K. Jain
DIN: 00050524

M-6, SF, Market Greater Kailash-II
Delhi Central Delhi - 110048

Date: 30.11.2022
Place: New Delhi

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

In the matter of the Companies Act, 2013, section 14 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **OM BIO-CHEM SYSTEM PRIVATE LIMITED** (CIN: U24192DL2006PTC145896) having its Registered Office at RZ-1 62 DABRI EXTN, EAST NASIRPUR ROAD, NEW DELHI-110045

Applicant

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 14th September, 2022 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Aiyangar Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

RZ-1 62 DABRI EXTN, EAST NASIRPUR ROAD, NEW DELHI-110045

For & on behalf of

Sd/-
ASHOK KUMAR SINGH
DIRECTOR
DIN: 01263715

Date: 30.11.2022
Place: New Delhi

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road, Thane -400607 (MH)

DEMAND NOTICE

(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

S. No.	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice /as on Date
1.	1. AMIT BHATIA Dda, Sfs, Flat No. L-305, Ground Floor, Category 3, Santa Vihar, South Delhi, Delhi -110076. 2. MANITA BHATIA Dda, Sfs, Flat No. L-305, Ground Floor, Category 3, Santa Vihar, South Delhi, Delhi -110076. 3. MIS SRISHTI AUTOMOBILES Dda, Sfs, Flat No. L-305, Ground Floor, Category 3, Santa Vihar, South Delhi, Delhi -110076. 4. AMIT BHATIA C/O MIS SRISHTI AUTOMOBILES, Gf, Shop No. 9, Hari Singh Market, Kotla Road, Kotla Village, East Delhi, Delhi-110091. 5. MIS SRISHTI AUTOMOBILES Gf, Shop No. 9, Hari Singh Market, Kotla Road, Kotla Village, East Delhi, Delhi-110091. Loan Account LNDELPN0-12190062907, LNDELPN0-12190062906, LNDELPN0-10210105429 & LNDELPN0-10210105430	01-11-2022	25-11-2022	Rs. 1,24,82,996.68/- (Rupees One Crore Twenty Four Lakh Eighty Two Thousand Nine Hundred Ninety Six and Sixty Eight Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 17.11.2022.

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All that Piece And Parcel Of Dda Sfs Flat No. L-305, Ground Floor, Category 3, Santa Vihar, New Delhi, Admeasuring 1380 Sq. Ft., And Bounded As: East: Open West: Flat No. 309/Entry North: Road & Park South: Open.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. there failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 01.12.2022, Place: DELHI

Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)

HERO FINCORP LIMITED

Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Tel: 011-49487150 Fax: 011-49487150, Email: litigation@herofincorp.com
Website: www.herofincorp.com

"APPENDIX-IV-A" [SEE PROVISIO TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY IN TERMS OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrowers (B) that the below mentioned immovable property mortgaged / charged to the Secured Creditor (Hero Fincorp Limited), the physical possession of the below mentioned immovable property has been taken by the Authorized Officer of Secured Creditor (Hero Fincorp Limited), will be sold on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" on below mentioned date, for recovery of amount as mentioned below, due to the Secured Creditor from the Borrower. The Reserve Price is mentioned below and the earnest money to be deposited is mentioned respectively.

Name of the Borrower (B) / Guarantors (G) / with Address	Address of the Security charged covered under Auction	Reserve Price (RP)
1. M/s Jai Hind Flour Mill, Railway Road, Behind Chaudhary Tractor, Ganaur, Sonipat-13101.	Property House No. 167/13, Situated At Abadi Doh, Jain Mohalla, Ganaur, Tehsil Ganaur, District Sonipat, Measuring 133.3 Sq. Yards	Rs. 41,00,000/-
2. Mr. Naresh Jain H.No. 24/13 Jain Gali, Ganaur Mandi, Ganaur, Sonipat-13101	North: Door and Other Owner South: House Vasdev East: Property Pam Pat etc West: House Rameshwar Das	EMD Amount 10% of the Reserve Price Rs. 4,10,000/- Incremental Amount Rs. 50,000/-

Outstanding Dues for recovery of which property is being sold	Date/Time of On-Site Inspection of Property with Name of Authorized Officer	Last Date for submission of EMD and Request letter of participation, KYC, Documents, Pan Card, Proof of EMD etc.	Date and Time of E-Auction with auto extension of 5 minutes each
Rs. 52,50,992.58/- (Rupees Fifty-Two Lakhs Fifty Thousand Nine Hundred Ninety-Two and Fifty-Eight Paise only) due as on 06.07.2021	On or before 03.01.2023, 10.00 AM to 5.00 PM Authorized Officer: Mr. Kamal Sharma, Mob: 787657000 Email: kamal.sharma@herofincorp.com you can also contact: Mr. Ramesh Giri, Mob: 9643468804, ramesh.giri@herofincorp.com	On or before 04.01.2023 upto 5.00 PM and EMD through RTGS/NEFT	05.01.2023 Time: 10.00 AM to 1.00 PM

The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft / Pay order in the Account No. 00030310016156, Name of the Beneficiary: "Hero Fincorp Limited", IFSC Code: HDFC0000003

Terms and Conditions of the E-Auction:

- E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online".
- The E-Auction will be conducted through M/s E-Procurement Technologies Ltd. (Helpline No(s): 07961200576/544/594/596/531/583/569, 6351896643 and E-mail on support@auctiontiger.net/ mailuk.shrimali@auctiontiger.net) at their web portal <https://sarfaesi.auctiontiger.net>.
- There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Hero Fincorp Limited.
- The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to rules/ conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: <https://sarfaesi.auctiontiger.net>.

Date: 01.12.2022, Place: Sonipat, Haryana

Sd/-
Authorized Officer,
Hero Fincorp Limited

Home First Finance Company India Private Limited

CIN: L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

NOTICE OF SALE THROUGH PRIVATE TREATY

Sale of Secured assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 – (Notice Under Rule 8 (6))

The undersigned as Authorized Officer of Home First Finance Company India Limited (Home First) has taken over possession of the schedules property, in terms of section 13(4) of the subject act in connection with outstanding dues payable by you to us. Please refer our Notice dated mentioned below, wherein we informed that we have published Auction Notice in the newspaper mentioned by fixing the Reserve Price as mentioned. The Auction was scheduled on the date as mentioned. The Auction could not be successful due to lack of any bidder.

Public at large is informed that the secured property(ies) as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Company for realization of Company's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Hence, in terms of the provisions of the subject Act and Rules made thereunder, we issue this notice to you to enable you to discharge the amount due to the Company within 15 days from the date of this notice and take back the assets mentioned in the schedule, failing which the assets will be sold to discharge the liabilities. This is without prejudice to any other rights available to the Company under the subject Act or any other law in force.

The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their offers. Sale shall be in accordance with the provisions of SARFAESI Act/ Rules.

S. No.	Location	Name of the Account/ Guarantors	Details of property/ owner of the property	Outstanding amount as on Demand Notice (in INR)	Date of Sale Notice	Newspaper	Date of e-Auction	Reserve Price (in INR)	No. of Authorised Officer
1.	Kota	Alok chand, Archana Varma	Flat-B-5, Swaraj Kharsa No 106,109,113, VIII Manpura, Baran Road, Tehsil ladpura ,Kota Rajasthan 324001	837,415	29/10/2022	Financial Express + Jansatta	29/11/2022	1,210,000	8619786577
2.	Haridwar	Radha , Mahendra Singh	House on Plot No. 69,Khasra no.63/5/4, Kasturi Enclave Ph 01, Village Jamalpur, Kala Pargana Jwalapur, Tehsil- Dist. Haridwar Out side Nagar Nigam, Haridwar-249408	1,407,684	29/10/2022	Financial Express + Jansatta	29/11/2022	1,602,720	7011421719

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before 15 days from the date of this notice, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 01/12/2022, Place: Kota, Haridwar

Signed by Authorized Officer,
Home First Finance Company India Limited

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RCI INDUSTRIES AND TECHNOLOGIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	RCI INDUSTRIES AND TECHNOLOGIES LIMITED
2. Date of incorporation of Corporate Debtor	7th January, 1992
3. Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L74900DL1992PLC047055
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Unit No. 421, 4th Pearl Omaxe, Netaji Subhash Place, Pitampura, Delhi-110034 Also at: Production Unit #1: Plot No. 84-85, HPSIDC Indl. Area, Baddi, District Solan, Himachal Pradesh-173205. Production Unit #2: Kharsa No. 377/175 & 378/175 Village Raik Ram Singh, Tehsil-Naigaon, District Solan, Himachal Pradesh-174101
6. Insolvency commencement date in respect of Corporate Debtor	25th November, 2022 (Order uploaded at NCLT website on November 29, 2022)
7. Estimated date of closure of insolvency resolution process	24th May, 2023 (180th day from the date of commencement of insolvency resolution process)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Brijesh Singh Bhadauriya Reg. No.: IBB/II/PA-002/IP-N01045/2020-2021/13385 AFA Valid till March 09, 2023
9. Address & e-mail of the interim resolution professional, as registered with the board are available at:	Add: C-II/08, Mangal Apartment, Vasundhara Enclave, Delhi-110096 Email: bsb@bsbandassociates.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: C-II/08, Mangal Apartment, Vasundhara Enclave, Delhi-110096 Email: crip.rciindustries.technologies@gmail.com
11. Last date for submission of claims	13th December, 2022 (14th day from the date of receiving admission order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class) are available at:	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, ordered the commencement of a Corporate Insolvency Resolution Process against RCI Industries And Technologies Limited on 25th November, 2022 (Order uploaded at NCLT website on November 29, 2022). The creditors of RCI Industries And Technologies Limited are hereby called upon to submit their claims with proof, on or before 13th December, 2022 (14th day from the date of receiving admission order) to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means. A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Brijesh Singh Bhadauriya
Date : 30.11.2022 Interim Resolution Professional for RCI Industries And Technologies Limited
Place: New Delhi Reg. No.: IBB/II/PA-002/IP-N01045/2020-2021/13385

Chola Cholamandalam investment and Finance Company Limited

Corporate Office: No.2, Dare House, 1st Floor, NSC Bose Road, Chennai – 600 001. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr. Sudhir Tomar Mob No. 9818460101

Re-call of Auction Notice under Rule 6(2)

dated 04.11.2022- Loan Account No X0HEDEF00002431766

Account No. and Name of borrower, Descriptions of the property co- borrower, Mortgagors, /Properties

Loan Account No X0HEDEF00002431766	PLOT NO. 1-24, ADMEASURING 525 SQ.MTRS., INDUSTRIAL SECTOR-A-1, AT TRANS DELHI, SIGNATURE CITY GHAZIABAD
1. MOHD ASLAM	
2. MOHAMMAD AKRAM	
3. M/S HONEST TRADERS.	
4. NAKHAT ASLAM	
All Above At: T-377-CHAMELION ROAD BARA HINDU RAO, AHATA KIDARA, NEW DELHI-110006	

It is hereby informed that the Auction Notice under Rule 6(2) issued on 04.11.2022 for the above loan account is hereby withdrawn .It is pertinent to mention that the same is being withdrawn without prejudice to the rights of Cholamandalam Investment and Finance Company Limited to issue fresh Notice being a Secured Creditor under the SARFAESI Act, 2002.

Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

Place: DELHI, NCR Date : 01-12-2022

HDFC BANK

Plot # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015

DEMAND NOTICE

DEMAND NOTICE UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

The following borrowers & co-borrowers availed the below mentioned secured loans from HDFC Bank Ltd. the loans of below mentioned borrowers & co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms & conditions of the respective loan agreements and had become irregular, their loans were classified as NPA's as per the RBI guidelines. Amounts due by them to HDFC Bank Ltd are mentioned in the following table and further interest on the said amounts shall also be payable as applicable and the same will be charged with effect from their respective dates.

Loan A/c No	Loan availed / Product	Name of Borrowers & Co-borrowers/ Mortgagor	Outstanding as per 13(2) Notice Date	Details of Secured Assets	Date of NPA
5020003 12962621	Dropline Overdraft Facility	1. M/s R.K. Industries (Borrower) Through its Proprietor Mr. Parveen Bansal	Rs. 24,87,058/- as on 01.11.2022 / Notice Date: 31st October 2022	Entire First Floor Without Roof Rights Of Out Of Property Bearing No. 179 & 180 Area Measuring 25.90 + 25.90 Sq. Meters, Block & Pocket B-6, Sector-7, Situated At Rohini Residential Scheme, Rohini, Delhi. (property Owned By Mr. Parveen Bansal & Mrs. Digna C Panicker)	05.10.22
8212040	LAP- MORTGAGE – GECL	2. Mrs. Digna C Panicker (Co-borrower & Mortgagor) W/o Shri Parveen Bansal 3. Mr. Parveen Bansal (Co-borrower & Mortgagor) Shri Rajender Kumar Bansal			

Since the notices sent to you in the address in which you originally reside / carry on business / personally works for gain has not returned to us, we are constrained to cause this notice published. You are hereby called upon u/s 13(2) of the above Act to discharge the above mentioned liability with contracted rate of interest thereon from their respective dates and other costs, charges etc. within 60 days of this notice failing which the Bank will be exercising all or any of the rights u/s 13(4) of the above Act. You are also put to notice that as per terms of Sec 13(13) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 01.12.2022, Place: New Delhi

For HDFC Bank Ltd.,
Authorized Officer

TATA CAPITAL HOUSING FINANCE LTD.

Land for waste plant near Beas not suitable: HC

LEGAL CORRESPONDENT

SHIMLA, NOVEMBER 30

The Himachal Pradesh High Court has restrained the state authorities from constructing a solid waste management plant near the Beas at Bhuntar in Kullu district.

A Division Bench comprising Justice Sabina and Justice Sushil Kukreja passed the order on a petition that stated that of 11 bighas allotted to the Market Committee, Bhuntar, 1.25 bighas were sought for the construction of a solid waste management plant.

It was contended in the petition that the land sought for the plant was adjacent to borewells of the Jal Shakti Vibhag and the Beas. It was requested that land allotment for the plant was liable to be cancelled on these grounds.

It was further brought to the notice of the court that as the proposed site was located near the Beas as well the irrigation and drinking water scheme of the Jal Shakti Vibhag, in case mixed solid waste was handled at the site, there would be chances of con-

WHAT PETITION SAYS

The solid and liquid waste at the site will require to be scientifically managed. There will be chances of a foul smell spreading in the vicinity.

tamination of ground water/existing borewells of the Jal Shakti Vibhag and the Beas.

The solid and liquid waste at the site would require to be scientifically managed. There would be chances of a foul smell spreading in the vicinity.

While allowing the petition, the court observed, "Keeping in view the fact that the site proposed for the solid waste management plant is near the drinking water scheme of the Jal Shakti Vibhag as well as drinking water borewells, we are of the considered opinion that it is not suitable. Drinking water will get contaminated, which will lead to health hazards instead of solving any problem."

However, the court clarified that the authorities can locate some other suitable place for the plant considering the needs of the people of the locality.

To evade action, mining mafia using vehicles 'sans no. plates'

RAVINDER SOOD

PALAMPUR, NOVEMBER 30

The Kangra police keep impounding vehicles and arresting drivers, who are involved in illegal mining in Jaisinghpur and Thural. However, a majority of persons escape police action because most of the vehicles have no number plates and valid registration documents.

"The mining mafia is using condemned tractor-trailers and other vehicles by removing registration plates so that the authorities cannot track the vehicles. Interestingly, in several cases whenever police and mining officials conduct raids on the illegal mining sites, drivers escape after leaving the vehicles loaded with mining material behind," said villagers.

Information gathered reveals that this issue was raised by police officials in its quarterly meeting.

A visit to Jaisinghpur today showed that most of



A SERIOUS MATTER

The matter has come to my notice and I will start a campaign for the verification of documents of such vehicles. It is a serious matter and defaulters will be fined as per law.

—Aprijita Chandel, SDM, JAISINGHPUR,

JCB machines and a tipper in a rivulet near Palampur.

PHOTO: RAVINDER SOOD

the drivers operating in the local rivers and rivulets for the extraction of the mining material had no valid driving licences. A majority of the persons driving tractor trailers and tippers are immigrants belonging to Uttar Pradesh, Bihar, and Jharkhand. Such vehicles are mostly used inside the local rivers and rivulets to carry stones and sand to nearby stone crushers.

Residents of Halehar,

Thural, Lambagaon and Jaisinghpur alleged that illegal mining in the Neugal river, Mandh Khud, Haler khud and Beas was rampant. Sand-laden tippers and trolleys ply on roads. They even cross the local police station road but they have never been checked or intercepted. They said the mining department and police should take strict action against them.

Aprijita Chandel, SDM, Jaisinghpur, when contact-

ed, said that the matter had come to her notice and she would start a campaign for the verification of documents of such vehicles. She said it was a serious matter and defaulters would be fined as per law.

Rajiv Kalia, District Mining Officer, said as the verification of such vehicles fell in the jurisdiction of RTO and SDM, he would also request them to initiate action against the defaulters.

Each health block to have X-ray machine for TB detection

OUR CORRESPONDENT

UNA, NOVEMBER 30

National Health Mission (NHM) Director Hemraj Bairwa today said that every health block in Himachal would be provided with at least one mini-digital X-ray machine that could easily be transported to far flung areas for the detection of tuberculosis (TB).

He was presiding over a district-level meeting of the TB Alleviation Campaign here. Director of Health services Dr Gopal Beri and Deputy Commissioner Raghav Sharma attended the meeting.

Bairwa called upon Health Department officials to ensure that reduction in the death rate due to TB by applying new technical interventions.

The Union Government has set a target of a TB free India by 2024. Dr Beri directed the officials concerned to ensure that the

The Union govt has set target of TB-free India by 2024

target was achieved in the set time framework.

He also called for speeding up the work of sample collection.

WHO Adviser Dr Atmik Nayar and Dr Ravinder presented a status report on the TB alleviation programme being run in the district. A demonstration of the mini-digital X-ray machine for TB detection was also given.

The Deputy Commissioner said that 216 TB patients in Una district had been provided nourishment kits through the intervention of industrial houses and voluntary organisations. Chief Medical Officer Dr Manju Behl and District TB Programme Officer Dr Ajay Attri were also present.

Four of agri varsity to get training abroad

OUR CORRESPONDENT

PALAMPUR, NOVEMBER 30

One scientist and three PhD scholars of the agriculture university will undergo advanced training in Israel, Japan, Taiwan and Turkey. They met Prof HK Chaudhary, Vice-Chancellor, here today.

Dr Parveen Sharma, professor (Vegetable), will visit Israel from December 1 to February 28. He will undergo an advance training on Protected Cultivation at the Agricultural Research Organisation, Israel. The VC advised Dr Parveen to learn the state-of-the-art research techniques to augment research work and explore the possibility of post-doctoral training and collaborative research project.

Prof Chaudhary also interacted with Himanshu Thakur, Khushwinder Kaur and Ekta Kaushik, research scholars, who are also leaving for advanced trainings, and advised them to experience the state-of-the-art facilities to augment their PhD research work.

Himanshu Thakur will work for a month on DNA sequencing techniques in termites and their gut organisms at Okinawa Institute of Science and Technology, Japan, under the

guidance of Dr Thomas Bourguignon beginning December 1. Principal Scientist, Entomology, Dr Kuldeep Singh Verma is his adviser in the university.

Khushwinder Kaur will get one-month hands-on training in angular leaf spot of common bean at the Plant Protection Central Research Institute, Turkey. She will work under the guidance of plant pathologist Dr Sirel Canpolat. Principal Scientist, plant pathology, Dr Amar Singh is her PhD adviser in the university.

Ekta Kaushik will undergo three-month research internship on 'Evaluation of tomato genotypes against whitefly and pin-worm' at the World Vegetable Centre, Taiwan, from December 10 under the supervision of Dr Srinivasan Ramasamy, flagship programme leader on safe and sustainable value chains.

Principal Scientist, Entomology, Dr Ajay Sood is her PhD adviser. Dr Ranbir Singh Rana, Principal Investigator, said the scientist and students had been sponsored under the Indian Council of Agricultural Research, National Agricultural Higher Education Project on Centre of Advanced Agricultural Science and Technology on Protected Agriculture and Natural Farming.

More spurious drugs seized from Baddi unit

TRIBUNE NEWS SERVICE

SOLAN, NOVEMBER 30

A team of drug inspectors and the police seized another cache of spurious drugs and raw material at a godown on the bypass road at Baddi last evening.

Navneet Marwaha, State Drugs Controller, said a team of drugs inspector and the police searched a godown on the Space 9 complex. They found loose tablets purported to be telmisartan

(13.14kg), calcium carbonate (17.9kg), bilayered tablets of amlodipine and telmisartan (1.67kg) and blended powder purported to contain telmisartan (5.86kg) along with parts of compression machines that is five sets of dies and punches, used in compression of spurious tablets of drotaverine and calcium recovered earlier from another godown at Baddi on November 22.

Four samples were drawn from the seized material, which would be sent for lab analysis. The premises was searched in the presence of its owner Mohit Bansal, who disclosed that it was rented to Trizal Formulation through its partner Vishal Chaurasiya. Officials had sealed the premises and further probe was under way to know the origin of this material.

Spurious drugs worth more

than Rs 1 crore were seized from a godown at Baddi on November 22 and an unauthorised manufacturing unit was sealed by the officials on November 24. Three persons, the kingpin Mohit Bansal, an Agra resident, Atul Gupta, an Auriaya resident, and Vijay Kaushal, an Indore resident, were arrested under the Drugs and Cosmetics Act, 1940, for manufacture of spurious drugs. All three were in police custody till December 1.

SBI State Bank of India
PREMISES REQUIRED ON RENT/LEASE

State Bank of India, RBO-Una, invites offers on behalf of State Bank of India from the owners of premises preferably on the ground floor area of Approx 1200-1500 Sq.ft (For Sr No 1), with Electricity Connection of 35-40KW, in the commercial establishments in the below mentioned locations with all facilities including good visibility, adequate power and water. The format for Technical bid and Price bid may be downloaded from our official website <https://www.sbi.co.in> at procurement news or can be collected personally from the office of the undersigned/branch during banking hours. SBI reserves the right to accept or reject any/all offers without assigning any reasons thereof. Last date of submission of Tender at this office will be **12.12.2022 at 3.00PM.**

S. No.	Name of Branch	District	Preferred Location with area
1	Ranital (New Branch)	Kangra	In and around Main Market Ranital with ample parking.

E-mail:-rm5.zosim@sbi.co.in REGIONAL MANAGER
Cont:- 8219380822 State Bank of India, (RBO-Una)

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RCI INDUSTRIES AND TECHNOLOGIES LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	RCI INDUSTRIES AND TECHNOLOGIES LIMITED
2. Date of incorporation of Corporate Debtor	7th January, 1992
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L74900DL1992PLC047055
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Unit No. 421, 4th Pearl Omaxe, Netaji Subhash Place, Pitampura, Delhi-110034 Also at: Production Unit #1: Plot No. 84-85, HPSIDC Ind. Area, Baddi, District Solan, Himachal Pradesh-173205, Production Unit #2: Khasra No. 377/175 & 378/175 Village Rakh Ram Singh, Tehsil-Nalagarh, District Solan, Himachal Pradesh-174101
6. Insolvency commencement date in respect of Corporate Debtor	25th November, 2022 (Order uploaded at NCLT website on November 29, 2022)
7. Estimated date of closure of insolvency resolution process	24th May, 2023 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Brijesh Singh Bhadauriya Reg. No.: IBSBI/PA-002/IP-NO1045/2020-2021/13385 AVA Valid till March 09, 2023
9. Address & email of the interim resolution professional, as registered with the board	Add.: C-II/08, Mangal Apartment, Vasundhara Enclave, Delhi-110096 Email: bsb@bsbandassociates.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: C-II/08, Mangal Apartment, Vasundhara Enclave, Delhi-110096 Email: cirp.rci.industries.technologies@gmail.com
11. Last date for submission of claims	13th December, 2022 (14th day from the date of receiving admission order)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorised representatives are available at:	(a) Web Link: https://ibi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, ordered the commencement of a Corporate Insolvency Resolution Process against RCI Industries And Technologies Limited on 25th November, 2022 (Order uploaded at NCLT website on November 29, 2022). The creditors of RCI Industries And Technologies Limited are hereby called upon to submit their claims with proof, on or before 13th December, 2022 (14th day from the date of receiving admission order) to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means. A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable) in Form CA. Submission of false or misleading proof of claims shall attract penalties.

Brijesh Singh Bhadauriya
Date: 30.11.2022 Interim Resolution Professional for RCI Industries And Technologies Limited
Place: New Delhi Reg. No.: IBSBI/PA-002/IP-NO1045/2020-2021/13385

SBI STATE BANK OF INDIA
Stressed Assets Recovery Branch, Zonal Office Building, #40 SDA Commercial Complex, Kasumpti, Shimla - 171009, Ph.: 0177-2626796, 2626795, E-mail: sbi.18185@sbi.co.in

PHYSICAL POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of STATE BANK OF INDIA, SARB BRANCH, KASUMPTI, SHIMLA (H.P.), under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) and 13(12) read with Rule 8 & 9 of Security Interest (Enforcement) Rules, 2002, issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower(s) having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general, that the undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of power conferred on him / her under section 13(4) of the said Act read with Rule 8 & 9 of the said Act on the dates mentioned against each account.

The Borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA, SARB BRANCH, KASUMPTI, SHIMLA (H.P.) for an amount and interest thereon.

Name of the Borrower / Guarantor (Owner of the Property)	Description of the Assets	Date of Demand Notice	Date of Physical Possession	Amount O/s as on the Date of Notice + (Intt. & other Charges Extra)
Borrower(s):- Smt. Sudesh Mehan W/o Sh. Tilak Raj Mehan, R/o Pull Wala Bazar Una, Tehsil & Distt. Una (H.P.).	Land measuring 0-01-97 Hects. as detailed below:- (a) Land measuring 0-01-40 Hects. being 140/8736 share out of land measuring 0-87-36 Hects. comprised of Khata No. 243, Khatoni No. 413, Khasra No. 2142, as entered in Jamabandi for the Year 2007-2008, situated at Mohal Bharolian Khurd, Tehsil & Distt. Una (H.P.) (b) Land measuring 0-00-57 Hects. being 57/3559 share out of land measuring 0-35-59 Hect. comprised of Khata No. 244, Khatoni No. 414, Khasra No. 2413, as entered in Jamabandi for the Year 2007-2008, situated at Mohal Bharolian Khurd, Tehsil & Distt. Una (H.P.).	03.01.2022	29.11.2022	Rs. 31,58,817/- as on date of notice + interest + other charges accrued thereupon.

Date: 30.11.2022 Place: Bharolian Khurd, Una (H.P.)

AUTHORISED OFFICER

SBI भारतीय स्टेट बैंक State Bank of India
SARB, #40 SDA Complex, Zonal Office Building, Kasumpti, Shimla - 171009, E-mail: sbi.18185@sbi.co.in

E-AUCTION NOTICE CORRIGENDUM

This has reference to the E-Auction Sale Notice published on 26.11.2022 in The Tribune & Dainik Tribune for Auction scheduled on 21.12.2022.

The details of Borrower - M/s Home Care Products may be read as follows:-
Reserve Price is Rs. 22,12,000/-; EMD Amount is Rs. 2,21,200/- & Bid Increase Amount is Rs. 10,000/-.
Other terms & conditions will remain same.

Date: 30.11.2022
Place: Shimla

AUTHORISED OFFICER

Kayaking expedition ends in Lahaul

TRIBUNE NEWS SERVICE

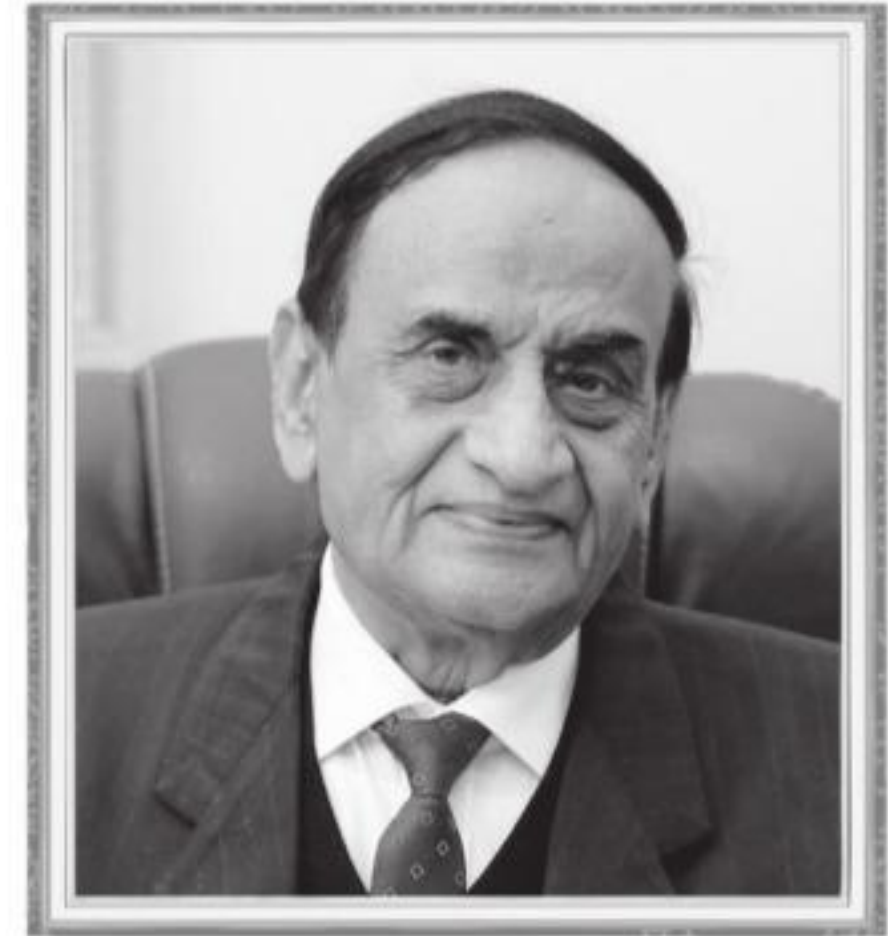
MANDI, NOVEMBER 30

A 75-km kayaking expedition concluded at Udaipur in Lahaul and Spiti district today. A team of the Atal Bihari Vajpayee Institute of Mountaineering and Allied Sports (ABVIMAS), Manali, had embarked on the expedition from the Koksar bridge in the Chandrabhaga river on November 28.

The event was organised in collaboration with the district administration and the ABVIMAS, Manali.

Avinash Negi, Director of ABVIMAS, said that the 75-km kayaking expedition completed successfully. It was organised to promote adventure sports and conserve nature in this tribal district. He said, "We are trying to get the expedition entered in the Limca Book of Records and the process is underway."

तुझे काम करना है ओ मरदे कार । नहीं इसके फल पे तेरा इस्त्रियार ॥
तेरा फ़ज़्र क्या है रख इस पर नज़र । न जी डगमगा, इसे जी जा से कर ॥



A True Karam Yogi
18-08-1934 to 18-11-2022

Our beloved Late Sh. Rajinder Nath ji left us for his heavenly abode on 18th November 2022.

Let's honour and pay our obeisance to founder of CHAMAN VATIKA SCHOOL & GOPI Group of Industries, a Karam Yogi, a Philanthropist, Visionary & an Extraordinary Persona, who taught many the true meaning of honesty, hard-work and humanity. He was the father not only to the family, but a father figure to many.

PRAYER MEET
Friday, 2nd December 2022
2:00 p.m. to 3:00 p.m.

Grief Stricken:

Kailash Gupta & Romesh Kumar Gupta (Bhabhi & Brother)
Narain Dass Aggarwal (Brother in Law)
Bina Gupta (Sister in Law)
Nisha Jain & Anil Jain (Daughter & Son in Law)
Reema Chopra & Daman Chopra (Daughter & Son in Law)
Renuka & Sushil Aggarwal (Nephew)
Preeti & Rakesh Aggarwal (Nephew)
Bawa & Sanjiv Aggarwal (Nephew)
Nitiika & Deepak Aggarwal (Nephew)

Aditi & Rahul Aggarwal (Nephew)
Radhika & Rohit Aggarwal (Nephew)
Ami Gupta & Deepika Gupta (Niece)
Meena & Umesh Jindal (Grandson)
Dhruv Jain (Grandson)
Rishabh Jain (Grandson)
Ruhan Chopra (Grandson)
Urva Dutt & Balwant Singh (Sewak Putar)

Family, Friends & Staff

VENUE: CHAMAN VATIKA SCHOOL Auditorium
Ambala Chandigarh Highway, Ambala City 99960-29311, 98961-45200

